

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 129**

**IA(I.B.C)/384(CH)2024**

**IA(I.B.C)/394(CH)2024**

**In**

**CP (IB) No. 107/Chd/Hry/2023**

**(Admitted)**

**IN THE MATTER OF:**

**Parveen Kumar Garg**

**...Petitioner-Operational Creditor**

**Versus**

**Laxmi Pipes Ltd.**

**... Respondent-Corporate Debtor**

**Under Section: 9, 12(2), 66(1), IBC 2016**

**Order delivered on 18.04.2024**

**CORAM:**

**SHRI. UMESH KUMAR SHUKLA,  
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Applicant in : Mr. Dhananjaya Sud, Advocate.**

**IA No. 384/2024,  
394/2024**

**ORDER**

**IA(I.B.C)/384(CH)2024**

It is stated by the learned counsel for the applicant that another application for exclusion has been filed by the RP which is not listed today. Ld. Counsel for the applicant is directed to check the status of the same and Registry is directed to place the same before us on the next date of hearing, if it is free from all defects. List on 16.05.2024.

**IA(I.B.C)/394(CH)2024**

The affidavit of service has been filed vide Diary No. 04132/1 dated 18.03.2024. The same is taken on record. There is no representation on behalf of the respondents. The learned counsel for the applicant is directed to file an affidavit vide Respondent No. 4 is a concerned party or not in view

of the judgement passed by the Hon'ble Supreme Court in the case of 'Gluckrich Capital Private Limited', which upheld the decision of the Hon'ble Tripura High Court in the case of 'Smt. Sudipa Nath Vs. Union of India'. by Hon'ble Supreme Court within one week.

List on 16.05.2024.

Sd/-  
**(UMESH KUMAR SHUKLA)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**